and Salt Act, 1944. [Placed in Library. See No. LT-2811/64.]

(e) A copy of the Central Board of Direct Taxes Notification S.O. No. 1377, dated the 15th April, 1964, publishing corrigenda Government notification S.O. No. 511, dated the 4th February, 1964. IPlac-ed in Library. See No. LT-2812/64.]

RESULT OF ELECTION TO HECOMMITTEE ON PUBLIC ACCOUNTS

MR. CHAIRMAN: There were eight Members duly nominated for election to the Committee on Public Accounts, of whom one candidature Member withdrew his subsequently. As the number of the remaining candidates is equal to the number of vacancies to be filled, I hereby declare the following Members to be duly elected to the said Committee: -

- 1. Shri M. Bhargava.
- 2. Shri Chandra Shefchar.
- 3. Shri S. C. Deb.
- 4. Sardar Raghbir Singh Panjhazari.
- 5. Shri Ram Sahai.
- 6. Pandit S. S. N. Tankha.
- 7. Shri A B. Vajpayee.

ANNOUNCEMENT RE. ALLOTMENT OF TIME FOR CONSIDERATION OF THE COMPANIES (PROFITS) SUR-TAX BILL, 1964

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajva Sabha, I have allotted two hours for the completion of all stages involved in the consideration and return of the Companies (Profits) Surtax Bill, 1964, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MOTION FOR ELECTION TO THE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR): Sir, I beg to move the following Motion: -

"That in pursuance of clause (c) of subsection (1) of section 3 of the Indian Nursing Council Act,, 1947 (No. 48 of 1947), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Nursing Council rice Shrimati Jahanara Jaipal Singh who ceased to be a member of the said Council on her retirement from the membership of the Rajya Sabha on the 2nd April, 1964."

The question was put and the motion was adopted,

MOTION FOR ELECTION TO THE **GOVERNING BODY OF THE INDIAN** COUNCIL OF MEDICAL RESEARCH

THE MINISTER OP HEALTH (DR. SUSHILA NAYAR): Sir, I beg to move the following Motion: -

"That in pursuance of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Body of the Indian Council of Medical Research."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL SILK BOARD

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): Sir, I beg to move the following

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act,